

**Robbery in State Bank of India,
Sahibabad**

4055. SHRI NAVIN RAVANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Police has solved the Rs. 7 lakhs Sahibabad State Bank of India robbery of last month with the recovery of property worth Rs. 4½ lakhs;

(b) if so, the details of the same and the details of weapons, articles, goods and other articles recovered;

(c) the action taken against the culprits and the persons involved in the same;

(d) whether it is a fact that a inter-state gang and dacoits are involved in such robberies; and

(e) if so, the steps taken or proposed to be taken to wipe out such gangs for ever?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Delhi Police has worked out the robbery committed at the State Bank of India, Maharajpur, near Sahibabad, with the arrest of 2 accused persons, Jagtar Singh and Ansar Ahmed. Rs. 57,000/- in cash, household articles, ornaments and one motor cycle which was purchased by accused Jagtar Singh out of his share of the bank robbery booty have been recovered. Four Fiat cars and one Ambassador car have also been recovered from the accused persons, Jagtar Singh and Ansar Ahmed. One pistol (Indian) alongwith five live cartridges and one empty (fired) cartridge was recovered from Jagtar Singh. One English revolver, along with six live cartridges was also recovered from the accused Ansar Ahmed.

(c) Both the accused have been arrested in case FIR No. 42 and 43 dated 22-2-1981 u/s 27/54/59 Arms Act, Police Station Najafgarh, Delhi. Efforts are being made to apprehend their associates.

(d) The gang involved in this robbery case is an inter-State gang.

(e). The Delhi Police have taken the following steps:—

(i) Pickets have been posted at vulnerable points.

(ii) Sources have been deployed to collect intelligence.

(iii) Strict vigil is being kept on the movement of bad character increased.

(iv) Mobility of the police force has been increased.

(v) Barriers have been placed at selected and strategic places.

(vi) Inter-District meetings with the police officials of the other adjoining States are being held and information exchanged.

IMPLEMENTATION OF GOVERNMENT ORDERS FOR RESERVATION IN RECRUITMENT AND PROMOTIONS BY DEPARTMENT/OFFICES

4056. SHRI NATHU RAM SHAKYAWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are certain departments/offices which do not furnish any information to the Commissioner for Scheduled Castes and Scheduled Tribes and other such bodies in regard to the implementation of Government orders for reservations at the recruitment/promotion stages although their entire expenditure is met from the Government funds;

(b) if so, what are these departments/offices which do not furnish not been sending the information to such bodies;

(c) whether the Commissioner for Scheduled Castes and Scheduled Tribes and other such bodies have ever taken up the matter with the Ministry of Home Affairs during the last three years; and

(d) if so, the details in this regard and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d).

The fact of the cases are furnished to the Commissioner for SC/ST whenever enquiries are made by him. According to the available information, he has not brought cases of non-furnishing of information to him by Departments/offices, except what he has included in his annual Reports for 1977-78 and 1978-79, where mention has been made of Bureau of Public Enterprises, Ministry of Railways, Union Territory Administrations, State Governments etc., who have either sent delayed, incomplete or no information. Ministry of Home Affairs processes all the recommendations of the Commissioner for SC/ST in consultation with the concerned departments/agencies. Instructions have been issued in January, 1981 requesting the State Governments/Union Territories Administrations to ensure that the required information is made available regularly to the Commissioner for SC/ST.

Shortage of Cement in Kerala

4057. PROF P. J. KURIEN: Will the Minister of INDUSTRY be pleased to state:

Quarter I/80 (Jan-March, 1980)	2,28,400 tonnes
Quarter II/80 (April-June, 1980)	3,05,300 ,,
Quarter III/80 (July-Sept. 1980)	1,95,900 ,,
Quarter IV/80 (Oct.-Dec. 1980)	2,16,400 ,,

(c) Enhanced allocations to the States including States of Kerala will be possible only when the availability position of cement improves for which every effort is being made.

आग्नेयस्त्रों पर प्रतिक्रिया

4058. श्री रामलाल राही : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न अपराधों, साम्प्रदायिक दंगों और हत्याओं में आग्नेयस्त्रों के प्रयोग में निरन्तर वृद्धि को देखते हुए सरकार का विचार इन अस्त्रों को निषेध करने का है; और

(a) whether Government are aware of the acute shortage of cement in Kerala and the consequent adverse effect on the developmental activities in the Central and State sector;

(b) the quantity of cement asked for by the State Government and the quantity of cement supplied; and

(c) steps to provide adequate supply to the State of Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) there is a general scarcity of cement in the country including Kerala and to this extent, it is possible that some of the development activities in the State might have been affected adversely.

(b) The demands of State Governments for cement are not collected. However, the Govt. of Kerala have indicated recently that their requirements would be 5 lakh tonnes per quarter. Despatches of cement made to Kerala State during the last 4 quarters are as follows:—

(ख) यदि हा, तो क्या इस बारे में राज्य सरकारों को निदेश दिये गये हैं?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख). एक विवरण सभापटल पर रखा जाता है ।

विवरण

सरकार को इस समस्या की जानकारी है । राज्य सरकारों को अवैध शस्त्रों/गोला बारूद को पता लगाने के लिए अभियान शुरू करने के लिए कहा गया है । उनको यह भी सुझाव दिया गया है कि शस्त्रों के लिए स्वीकृत लाइसेंसों का पुनरीक्षण किया जाये और उन क्षेत्रों में लाइसेंसों को रद्द कर दिया जाये जहाँ अनुसूचित जातियों के प्रति अत्याचार हुए हैं अथवा ऐसे अत्या-